

Cases of non-compliance of RTE Act

2730. SHRI MOHAMMED ADEEB: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Navodaya Vidyalayas and Kendriya Vidyalayas are also covered under Right to Education Act;
- (b) the details of cases of noncompliance with the provisions of the Act, by such educational institutions received under the said Act; and
- (c) the details of action taken in each case?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Navodaya Vidyalayas and Kendriya Vidyalayas are covered under Section 2(p) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 as schools belonging to "specified category".

(b) and (c) The National Commission for Protection of Child Rights (NCPCR) and the State Commissions for Protection of Child Rights (SCPCR) have been entrusted with the responsibility to monitor the rights of the child under the Right of Children to Free and Compulsory Education Act, 2009. As per information provided by NCPCR, 15 complaints have been received against Kendriya Vidyalayas out of which four have been disposed off and remaining 11 are under investigation. Two matters relating to Jawahar Navodaya Vidyalayas have come to notice, of which one has been disposed off by NCPCR.

Requirement of teachers

2731. DR. PRABHAKAR KORE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether implementation of Right to Education Act is facing problems;
- (b) whether some States are unable to meet the teacher qualification norms laid down in the RTE Act;
- (c) whether in Government sector alone, the country is already short of 7 lakh teachers with 5 lakh more to cover the RTE requirements;
- (d) whether, out of these, the number of untrained teachers is estimated to be 7 lakh;
- (e) whether West Bengal and Orissa have been granted exemption from complying with the RTE teachers qualification norms; and
- (f) if so, whether Central Government is likely to provide such exemptions to any other State?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The Right of Children to Free and Compulsory

Education (RTE) Act, 2009 has become operative from 1st April, 2010, and States have commenced implementation of its provisions. Under the RTE Act, 2009 any person possessing such qualification, as laid down by the academic authority, authorized by the Central Government, by notification, shall be eligible for appointment as a teacher. The Central Government has notified the National Council for Teacher Education (NCTE) as the academic authority, and NCTE has notified the teacher qualifications on 23rd August, 2010. The RTE Act also provides that where State does not has adequate institutions offering courses or training of teachers education or teacher possessing minimum qualification as laid down by NCTE, the Central Government may grant necessary relaxation in minimum qualification for appointment of teacher for a period not exceeding five years. Some States which have reported non availability of adequate number of trained teachers or inadequacy of teacher training institutions in the country are Orissa, West Bengal, Bihar, Chhattisgarh, Manipur and Assam.

Under Sarva Shiksha Abhiyan (SSA) 6.07 lakh teachers posts have been sanctioned from 2010-11 onwards to meet the RTE requirements. At the time of finalization of SSA Annual Work Plan and Budget for States, the State sector teacher vacancies were estimated at 6.01 lakh as on 2010-11. It has been emphasized to States/UTs to fill up all these vacancies.

(e) and (f) The States of West Bengal, Bihar, Orissa and Manipur have been granted relaxation of minimum qualifications under section 23 of the RTE Act. The Government has also received proposal from the States of Assam, Madhya Pradesh and Chhattisgarh for relaxation of minimum teacher qualification under section 23 of the RTE Act.

Employees and contract labourers under PSUs

2732. SHRI NARESH GUJRAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of permanent employees in the Central Government PSUs under the Ministry, during the last three years; and

(b) the total number of contract labourers employed by these PSUs in the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Ed. CIL (India) Limited is the only PSU under the Ministry of Human Resource Development. As per the information furnished by Ed. CIL (India) Limited, the total number of permanent employees for the last three years are 82 (as on 31.3.2009), 81 (as on 31.3.2010) and 85 (as on 31.3.2011).

(b) As per the information furnished by Ed. CIL (India) Limited, Ed. CIL did not appoint any contract labourers during the last three years.